

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.301
IB/143/ND/2024

IN THE MATTER OF:

SC Credit Fund	...	Applicant
Versus		
Dancy Builders Private Limited	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 22.03.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Utsav Mukherjee, Adv. Saksham Ahuja, Adv.
Vikalp Wange
For the Respondent :

(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)

ORDER

Mr. Utsav Mukherjee, Learned Counsel for the applicant is present physically. Heard. Issue notice to the respondents, returnable by 02.04.2024. Let steps be taken within three days and file proof of service. Respondent is directed to file the reply within a period of one week on receipt of copy of the application. Let this matter be posted to 01.04.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)